

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1151.
TO BE ANSWERED ON FRIDAY, THE 11TH FEBRUARY, 2022.**

EASE OF DOING BUSINESS IN INDIA

1151. DR. SASMIT PATRA:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the reforms that the Centre and States have undertaken to improve the Ease of Doing Business in India in a State-wise manner;
- (b) the manner in which the Ease of Doing Business in India ranking is determined for the States; and
- (c) whether the Ease of Doing Business in India ranking for States need reforms, if so, why and how?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): Department for Promotion of Industry and Internal Trade (DPIIT), in coordination with Central Ministries/Departments, States and Union Territories (UTs), spearheads various reforms to improve business regulatory environment in the country. DPIIT commenced a dynamic reform exercise called Business Reforms Action Plan (BRAP) in 2015, which ranks all the States and UTs in the country based on implementation of some designated reform parameters. The focus of the reforms has been on streamlining the existing regulations and processes and eliminating unnecessary requirements and procedures. The Action Plan covers number of reform areas such as Investment Enablers, Online Single Window System, Land administration and Transfer of Land and Property, Construction Permits Enablers, Labour Regulation Enablers, Environment Registration Enablers, Inspection Enablers, Paying Taxes, Obtaining Utility Permits, etc. All the States and UTs have participated actively in this exercise and the reforms implemented by them are recorded on the BRAP Portal (<https://eodb.dpiit.gov.in/>).
- (b): The ranking of States and UTs under Business Reforms Action Plan is based on feedback obtained from users/professionals against each of the reforms implemented by the respective States and UTs.
- (c): The assessment exercise under Business Reforms Action Plan is evolving in nature and it is ensured that enhancements are made at every stage through a continuous consultative process. The stakeholders consultations are held regularly with the States/UTs, Ministries/Departments and various Industry Associations and based on the consultations, the Action Plan is prepared so as to incorporate the reforms for further improving the business regulatory environment in India.
